

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 427 of 2000

Allahabad this the 13th day of December, 2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen K.K. Srivastava, A.M.

1. Anand Kumar Sharma, aged about 36 years S/o Sri Salig Ram Sharma, resident of Quarter No. II/11B, West Railway Colony, Sultanpur, Guard 'Goods', Sultanpur, Northern Railway, Lucknow Division, Lucknow.
2. Ramesh Kumar Gupta, aged about 37 years, Son of Sri Brij Kishore Gupta, R/o C/o Kaushalendra Singh, Shahmau Kothi, Satya Nagar, Rae Bareli, Guard (Goods', Rae Bareli, Northern Railway, Lucknow Division, Lucknow.
3. Uma Kant Singh, aged about 39 years, S/o Late R.A. Singh, Resident of T-1/B, Railway Colony (East), Sultanpur. Guard 'Goods', Sultanpur, Northern Railway, Lucknow Division, Lucknow.

Applicants

By Advocate Shri T.S. Pandey

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow Division, Lucknow.
3. Senior Divisional Personnel Officer, Northern Railway, Lucknow Division, Lucknow.

4. Lalita Prasad, Guard 'Passanger', Northern Railway, Lucknow Division, Lucknow.
5. Siya Ram, Guard 'Passanger', Northern Railway, Lucknow Division, Lucknow Both(nos. 4 and 5)through Divisional Railway Manager, Northern Railway, Lucknow Divisional, Lucknow.

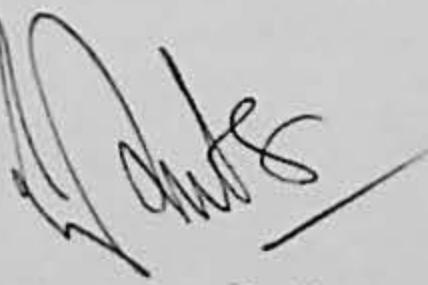
Respondents

By Advocate Shri Prashant Mathur

O_R_D_E_R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application under Section 19 of the Administrative Tribunals Act, 1985 the applicants have challenged the seniority list dated 17.07.1996 (annexure-1) to the O.A. A preliminary objection has been raised by Shri Prashant Mathur that this O.A. is not legally maintainable in this Bench of the Tribunal as matter pertains to Sultanpur and Raibareilly, both of which fall in the Awadh area and Lucknow Bench of this Tribunal may have jurisdiction. Shri T.S. Pandey has then submitted that he may be allowed to withdraw this O.A. with liberty to the applicants to file it before the appropriate Bench. The O.A. is accordingly dismissed as withdrawn with liberty to the applicants to file ^{fresh OA} before the appropriate Bench. No cost.



Member (A)



Vice Chairman

/M.M./